[17 Dec- 1993] 289 Written Answers to Questions 290 i. Lodhi Colony 29 Sweepers 2. Laxmibai Nagar. -14 -**d**o -. . . . • Kidwai Nagar 3. 12 -do-4. Sarojini Nagar 23 -do-. 5. Netaji Nagar 11 -do-6. DIZ Area, R.K. Ashram Marg, Mandir Marg. 17 -do-7. Pushp Vihar 47 . -do-8. Andrews Ganj Extj. 4 -do-Vasant Vihar CGH Complex. 9. . 12 -do-10. Asian Games Village Complex 3 -do-TOTAL : 172 Sweepers

In a few colonies like pragati Vihar Hostal and Lodhi Road Complex cleaning ^vis got done through cont racts. In other Government Colonies cleaning/sweeping is done by Malisj Beldars in addttiion to their other duties. This Ministry has no inform ation about the staff employed by the MCD and the NDMC for the purpose.

(c) The sweeping is being done by turns in the various areas of these two colonies. On an average the sweeping/cleaning is done 4 times a month in these two colonies.

Allotment of DDA Flats/Plots to MPs

2230. SHRI NYODEK YONGGAM: Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) what are the facilities available to Members of Parliament to res pect of sale of plots and flats to them by the Delhi Development Authority; and

(b) what is the quota fixed for allotment to MPs in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) The DDA has reported that at present there fe no quota for allotment of flats/plots to Members of Parliament per se.

Unathorised construction in DDA in Vasant Enclave

2231. SHRI RAMSINH RATHWAt Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) what are the detaMs of unauthorised construction in DDA flats (Janta, UG and MKJ) in DDA colonies as on 30th November, 1993 cate-gory-wise/flats-wise particularly in Vasant Enclave;

(b) whether it is a fact that present occupants of varions categories of flats have unauthorised constructions without any prior permission from DDA; and

(c) what action has been taken/ proposed to be taken by Government against the DDA officials and the occupants in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K.

291 Written Answers [RAJYA SABHA]

THUNGON): (a) According to DDA, during the period 1-4-93 to 30.11.93, 2380 cases of illegal construction/misuse were detected in DDA flats: Vasant Enclave is a deno-tlified area and the removal of unauthorised construction in DDA flats vests with the MCD and DDA only initiates action for cancellation of lease. On the basis of survey conducted during 1993, the following unauthorised construction was noticed in Vasant Enclave.

1.	In category I	I & III flats	258
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2. In category I flats ---- 88

3. In car garages •.. 22

4. In servant quarters ---- 3

(b) Yes, Sir. This is 'so with res pect to some flats.

(c) Action is intiated for cancella lease/removal tion of of encroach ments immediately on receipt of re port from DDA officials. In case, the denotified and area is vests with MCD, action Ho cancel the lease deed of the occupants is inilStated and MCD, 'initiates action to remove the excess construction under the Delhi Municipal Corporation Act, 1957. In case the area is not denotified action to cancel thr lease and for the re moval of apcroachmesoits is taken against the Tlefaultling occupants by DDA.

to Questions 292

Installation of Mirror Wash 'Ba land Sink in Sector XII, R. K. Pur: New Delhi

2232. SHRI RAMSINH RATHW Will the Minister of URBAN DE ELOPMENT be pleased to_state:

(a) whether it is a fact 'that some Government colonies (C.G.! Complex, Vasant Vihar) C.P.W.

has provided or is likely to provi additional facilities of mirror, WE basin and sink with out chargi the usual ten percent charges;

(b) if so, what are the deta thereof;

(c) whether such faolities are \ ing provided in all type 'B' Gover meat colonies uniformly?

(d) whether such facilities ha-\ not been provided in type 'B' Sect XII R.K. Puram, if so, what are tfl reasons thereof;

(e) whether any such represent; tion has been received from the re sident of Type 'B' Sector XII, R.I Puram in this regard; and

(f) if so, what action taken/pr(posed to be taken in this regard?

THE MINISTER OF STATE I THE MINISTRY OF URBAN DET ELOPMENT AND THE MINTSTE OF STATE IN THE MINISTRY O WATER RESOURCES (SHRI P. 1 THUNGON): (a) and (b) There are 127; Quarters of different type of Cen tral Government Housing Complej Vasant Vihar ' as indicated below: —

Туре	CBI Pool	Lok Sabha/Rajya Sabha	General Pool
]	60	45	
II	225	75	
111	105	105	645
IV	12	-	
v	3	-	
	405	225	645